

4b

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

O.A.210/00211/2018

Date of decision : June 14, 2019.

**Coram: R. Vijaykumar, Member (Administrative)
Ravinder Kaur, Member (Judicial).**

Smt. Rachna Ashutosh Saxena,
15, Sarvodaya Galaxy,
Kopar Road,
Dombivli (West)-421 202,
Dist. Thane (Maharashtra). .. Applicant.

(By Advocate Shri R.P. Saxena).

Versus

1. Union of India, through
The Secretary to the
Govt. Of India,
Ministry of Human Resource
Development,
Dept. Of School Education
& Literacy, Shastri Bhawan,
New Delhi - 110 001.
2. The Principal,
Kendriya Vidyalaya,
Ordnance Factory Estate,
Ambarnath - 421 502.
3. Joint Commissioner (Acad),
Kendriya Vidyalaya Sangathan (HQ),
18, Institutional Area, S.J. Marg,
New Delhi - 110 016. .. Respondents.

(By Advocate Shri V.S. Masurkar).

**Order (Oral)
Per : R. Vijaykumar, Member (A)**

Learned counsel for the applicant
submits that he has received instructions from
the applicant to withdraw this O.A., which is
permitted.

2. The Original Application is accordingly dismissed as withdrawn, without any order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A).

ma.

JD
18/6